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वमर्श के पश्चात और सभी क्षेत्रों की आशाओं की पूर्ति करने की दृष्टि में ससद ने मुल्की नियम भ्रधिनियम पारित किया । यद्यपि इस कान्न का तात्कालिक परिणाम ग्रान्ध्र प्रदेश के लोगो की भावनात्रों को गान्त करना था परन्तू राज्य के विभिन्न भागों में, खास तौर पर ग्रान्ध्र क्षेव मे शीघ्र ही हिसात्मक घटनात्रो की पुनरावृत्ति हुई। एक बहुत बडी सख्या मे हिसात्मक घटनाये हुई जिससे जान-माल की हानि हुई। विधि ग्रौर व्यवस्था की शक्तियो द्वारा ऐसी गतिविधिया को रोकना स्रावश्यक था इमलिए शक्ति का प्रयाग करना पडा जिसके कारण भी कुछ जाने गई ग्रौर कुछ व्यक्ति घायल हए । डयुटी पर तैनात कर्मचारी बहुत वडी सख्या मे घायल हुए । जबिक सरकार को व्यक्तियों के मरन श्रोर धायल हाने पर ग्रति खेद है, यह महसूस किया जाता है कि म्रव्यवस्था ग्रोर तनाव के वातावरण मे किसी विषय पर गम्भीर रूप से विचार विनिमय नही हो सकता । इस पेचीदा समस्या का प्रजाताविक ढग से हल करने के प्रयत्न करने से पहले शाति स्रौर व्यवस्था तथा मामान्य स्थिति का पूर्ण रूप से होना जरूरी है। स्थानीय नेताम्रा की सहायता से ऐसा प्रयत्न किया जा रहा है।

† [THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K C PANT) (a) to (c) lollowing the Supreme Court ruling October 3, 1972 pronounced on the validity proclaiming Mulki Rules, some agitations started in the Andhra region Andhia Pradesh In some parts of that State there were violent incidents resulting in loss of life and damage to public property Unfortunately, the leaders of the State could not come to any agreement during discussion between themselves The Chief Minister of Andhra Pradesh and his colleagues wanted the Central Government to take decisions on all matters relating to Mulki Rules Following discussions by the Central leaders with the Andhia Pradesh leaders and representatives of different sections of the people and with a view to providing satisfaction to the expectations of all the regions, the Parliament passed the Mulki Rules Act Although the immediate effect of this legislation was to assuage the feelings of the people n Andhra Pradesh, there was soon recurrence of violent activities in different parts of the State more particu arly in the Andhra region A large number of violent incidents have taken place leading to loss of property and numan life The forces of law and order had to curb such activities and force had to be used which also led to some deaths and injuries Injuries were also sustained by a large number of persons on duty While Government deeply regret the deaths and injuries, it is felt that no serious discussion on any matter can take place in an atmosphere of disorder and tension Peace and order have fully to be ensured and normalcy has to be restored before efforts can be made to find a democratic solution to the complicated problem This effort is being made with the help of leaders ]

Talks between Sheikh Abdullah and Emmissaries of PM

\*89 SHRI GANESH LAL MALI. SHRI KALI MUKHERJEE SHRI JAGDISH PRASAD ' MATHUR

MISS SAROJ PURUSHOTTAM KHAPARDE

SHRI DAHYABHAI V PATEL SHRIMATI PRATIBHA SINGH

SHRI K C PANDA· SHRI DWIJENDRALAL SEN GUPTA

SHRI LOKANATH MISRA SHRI SUNDAR MANI PATEL· SHRI NIREN GHOSH

Will the Minister of HOME AFFAIRS be pleased to state

(a) whether it is a fact that talks were recently held between the emissaries of the Prime Minister and Sheikh Abdullah with regard to the status of the State of Jammu and Kashmir within the Indian Union,

<sup>†[ ]</sup> English translation

- (b) if so, what were the precise proposals discussed during the talks; and
  - (c) the outcome thereof?

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THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKER DIKSHIT): (a) As the House is aware, Sheikh Abdullah has made several statements to the effect that he regards himself committed to the act of accession of the State of Jammu and Kashmir to India. After consulting the State Government, Government agreed that Shri G. Parthasarathy might meet Sheikh Abdullah's nominee Shri Afzal Beg to have an exchange of ideas.

- (b) Discussions have so far been of an exploratory nature and no specific proposals have emerged.
- (c) The discussions are still going on.

MEMORANDUM FROM THE EMPLOYEES OF ANDREW AND YULE COMPANY

- \*90. SHRI BHUPESH GUPTA: Will he Minister of INDUSTRIAL DEVE-OPMENT AND SCIENCE AND 'ECHNOLOGY be pleased to state:
- (a) whether Government have reeived any memorandum from the
  mployees of M/s Andrew and Yule
  'ompany inviting the attention of
  overnment to the fact that there was
  move (i) to reconstitute the Board
  'Directors and (ii) also at the same
  me to sell the shares of the non-resient shareholders to Government;
  and
- (b) if so, whether Government we taken any steps in the matter?

THE MINISTER OF INDUSTRIAL EVELOPMENT AND SCIENCE VD TECHNOLOGY (SHRI C. SUB-MANIAM): (a) Yes, Sir.

- (b) The matter is under examinan of Government.
- 171. [Transferred to the 28th Feb-1ry, 1973].

EXISTING ADMINISTRATIVE STRUCTURE

172. DR. Z. A. AHMAD; SHRI CHANDRA SHEKHAR: SHRI J. S. TILAK; SHRI GURUMUKH SINGH MUSFIR;

SHRI KRISHAN KANT:

Wi'l the PRIME MINISTER be pleased to state:

- (a) whether Government are aware of the growing criticism of the existing administrative structure;
- (b) if so, whether Government propose to restructure the administrative system to suit the growing and changing socio-economi requirements of the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIDHRA) (a) and (b) Government are aware of the need to improve the existing administrative system and are making continuous effects to review and restructure it to meet the changing socio-economic requirements of the country.

ADMINISTRATIVE CHANGES FOR ECONO-MIC PROGRAMME

173. SHRIMATI PRATIBHA SINGH:

> SHRI SANDA NARAYA-NAPPA:

SHRI N. G. GORAY: SHRI GANESH LAL MALI:

Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Government have set up a sevenmemer Minister's Committee to recommend the administrative changes both at the Central and in the States;
- (b) if so, what are the terms of reference of this Committee;
- (c) what is the difference between the Administrative Reforms Commission and this Committee and similar Committees set up in different States